GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 198
ANSWERED ON TUESDAY, THE 1ST DECEMBER, 2015

JUDICIOUS USE OF CSR RESOURCES

QUESTION

198. DR. PRADEEP KUMAR Balmuchu:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has urged the corporate in the recently held CSR Compendium to use
their resources more efficiently for the larger good of the society by increasing their CSR
activities in a judicious manner and if so, the details thereof; and
(b) the details of the efforts being made by the Government to guide the corporate for their
responsible participation in CSR activities?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a): While no CSR Compendium for the Corporates has been organised by the Ministry, the CSR
provisions under the Companies Act, 2013, exhort eligible corporates to function in a socially
responsible manner with the underlying spirit being to ensure use of scarce resources in a judicious
manner for the greater good of Society.
(b): Implementation of CSR by companies above specified threshold is a mandatory provision of
the Companies Act, 2013. In order to facilitate effective implementation of CSR by companies,
the Ministry of Corporate Affairs has (i) amended Schedule VII of the Act to ensure that a wide
range of activities are permissible CSR activities; (ii) issued a clarificatory circular dated
18.06.2014 suggesting, inter-alia, liberal interpretation of Schedule VII; and (iii) issued
amendments to the Companies (Corporate Social Responsibility Policy) Rules, 2014, to (a) include
‘expenditure on administrative overheads’ for CSR as permissible CSR expenditure and (b)
facilitate pooling of resources by companies to undertake CSR activities. All the above are
available on the Ministry’s website (www.mca.gov.in).

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